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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): I beg to lay on the Table a copy of the Apprenticeship (Third Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 552(E) in Gazette of India dated the 20th July, 2011 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(Placed in Library, See No. LT 4999/15/11)

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Ennore Port Limited and the Ministry of Shipping for the year 2011-2012.

(Placed in Library, See No. LT 5000/15/11)

- (ii) Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2011-2012.

(Placed in Library, See No. LT 5000-A/15/11)

(2) A copy of the Chennai Port Trust Employees' (Conduct) (Amendment) Regulations, 2011 (Hindi and English versions) published in Notification No. G.S.R. 553(E) in Gazette of India dated the 20th July, 2011 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

(Placed in Library, See No. LT 5000-B/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2009-2010.

- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5001/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 5001-A/15/11)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2009-2010.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 5002/15/11)

(7) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

(i) The e-waste (Management and Handling) Rules, 2011 published in Notification No. S.O. 1035(E) in Gazette of India dated the 12th May, 2011.

(ii) The Manufacture, Use, Import, Export and Storage of Hazardous Micro-Organism/Genetically Engineered Organisms or Cells (Amendment) Rules, 2010 published in Notification No. G.S.R. 1(E) in Gazette of India dated the 3rd January, 2011, together with a corrigendum thereto published in Notification No. G.S.R. 603(E) dated 8th August, 2011.

(iii) The Plastic Waste (Management and Handling) (Amendment) Rules, 2011 published in Notification No. S.O. 1527(E) in Gazette of India dated the 2nd July, 2011.

(iv) The Plastic Waste (Management and Handling) Rules, 2011 published in Notification No. S.O. 249(E) in Gazette of India dated the 4th February, 2011.

(v) The Manufacture, Use, Import, Export and Storage and Hazardous Micro-organisms/Genetically Engineered Organisms or Cells (Amendment) Rules, 2010 published in Notification No. G.S.R. 613(E) in Gazette of India dated the 22nd July, 2011.

(8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (ii) and (v) of (7) above.

(Placed in Library, See No. LT 5003/15/11)

(9) A copy each of the following Notifications (Hindi and English versions) issued under Section 12 & 13 of the Environment (Protection) Act, 1986:-

(i) S.O. 181(E) published in Gazette of India dated the 28th January, 2011 making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.

(ii) S.O. 692(E) published in Gazette of India dated the 5th April, 2011 making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.

(Placed in Library, See No. LT 5004/15/11)

- (iii) S.O. 2904(E) published in Gazette of India dated the 8th December, 2010 making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.
- (iv) S.O. 1537(E) published in Gazette of India dated the 6th July, 2011 making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.
- (v) S.O. 1101(E) published in Gazette of India dated the 18th May, 2011 regarding extension of the tenure of the Loss of Ecology (Prevention and payments of Compensation) Authority for the State of Tamil Nadu until further orders following the orders of the Hon'ble High Court of Madras.
- (vi) S.O. 695(E) published in Gazette of India dated the 6th April, 2011 making certain amendments in the Notification No. S.O. 1533(E) dated 14th September, 2006 and S.O. 3067(E) dated 1st December, 2009.

(Placed in Library, See No. LT 5005/15/11)

- (10) A copy of the Animal Birth Control (Dogs) Amendment Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 303(E) in Gazette of India dated the 9th February, 2011 under Section 38 of the Prevention of Cruelty to Animals Act, 1960.

(Placed in Library, See No. LT 5006/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:-

- (i) S.O. 1626(E) published in Gazette of India dated the 14th July, 2011 rescinding Notification No. S.O. 1422 dated 20th May, 1978.
- (ii) The Export of Fruit Products (Quality Control and Inspection) Amendment Rules, 2011 published in Notification No. G.S.R. 1627(E) in Gazette of India dated the 14th July, 2011.
- (iii) The Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) (Amendment) Rules, 2011 published in Notification No. S.O. 497(E) in Gazette of India dated the 10th March, 2011.

(Placed in Library, See No. LT 5007/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 2009-2010.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 5008/15/11)

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the STCL Limited, Bangalore, for the years 2008-2009 and 2009-2010.

- (ii) Annual Report of the STCL Limited, Bangalore, for the years 2008-2009 and 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 5009/15/11)

- (6) A copy of the Patents (Appeals and Applications to the Intellectual Property Appellate Board) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 209(E) in Gazette of India dated the 11th March, 2011 under Section 160 of the Patents Act, 1970.

(Placed in Library, See No. LT 5010/15/11)

- (7) A copy of the Electrical Wires, Cables, Appliances and Protection Devices and Accessories (Quality Control) Amendment Order, 2009 (Hindi and English versions) published in the Notification No. S.O. 2058(E) in Gazette of India dated the 7th August, 2009 issued under Section 14 of the Bureau of Indian Standards Act, 1986.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 5011/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2011-2012.

(Placed in Library, See No. LT 5012/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2009-2010.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 5013/15/11)

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2009-2010.

- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5014/15/11)

- (b) (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2009-2010.

- (ii) Annual Report of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5015/15/11)

- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufactures Development Council, Kolkata, for the year 2009-2010.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 5016/15/11)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Kolkata, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Kolkata, for the year 2007-2008.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT 5017/15/11)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Kolkata, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Kolkata, for the year 2008-2009.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library, See No. LT 5018/15/11)

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2009-2010.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(Placed in Library, See No. LT 5019/15/11)

(14) A copy of the Textiles Committee (Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 256(E) in Gazette of India dated the 25th March, 2011 under sub-section (3) of Section 22 of the Textiles Committee Act, 1963.

(Placed in Library, See No. LT 5020/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.

(Placed in Library, See No. LT 5021/15/11)

(2) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.

(Placed in Library, See No. LT 5022/15/11)

(3) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.

(Placed in Library, See No. LT 5023/15/11)

(4) Memorandum of Understanding between the Hindustan Shipyard Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.

(Placed in Library, See No. LT 5024/15/11)

(5) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.

(Placed in Library, See No. LT 5025/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-
- (i) S.O. 319(E) published in Gazette of India dated the 11th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage)(Kerala/Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.
 - (ii) S.O. 827(E) published in Gazette of India dated the 26th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
 - (iii) S.O. 729(E) published in Gazette of India dated the 8th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Kerala-Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.
 - (iv) S.O. 1067(E) published in Gazette of India dated the 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage)(Kerala-Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.
 - (v) S.O. 1213(E) published in Gazette of India dated the 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage)(Kerala-Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.
 - (vi) S.O. 1082(E) published in Gazette of India dated the 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
 - (vii) S.O. 1025(E) published in Gazette of India dated the 11th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.
 - (viii) S.O. 1050(E) published in Gazette of India dated the 13th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.
 - (ix) S.O. 1125(E) published in Gazette of India dated the 20th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.

- (x) S.O. 270(E) published in Gazette of India dated the 7th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xi) S.O. 261(E) published in Gazette of India dated the 7th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (xii) S.O. 297(E) published in Gazette of India dated the 8th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Poonamalee-Walajahpet Section) in the State of Tamil Nadu.
- (xiii) S.O. 2917(E) published in Gazette of India dated the 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypasses) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xiv) S.O. 269(E) published in Gazette of India dated the 7th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Extn. (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xv) S.O. 1209(E) published in Gazette of India dated the 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (xvi) S.O. 266(E) published in Gazette of India dated the 7th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xvii) S.O. 350(E) published in Gazette of India dated the 14th February, 2011, authorising the Deputy Collector (Revenue), Mahe, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 17 in Mahe region of the Union Territory of Puducherry.
- (xviii) S.O. 2755(E) published in Gazette of India dated the 9th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xix) S.O. 2315(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xx) S.O. 1872(E) published in Gazette of India dated the 30th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xxi) S.O. 1914(E) published in Gazette of India dated the 5th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tindivanam-Viluppuram-Trichy Section) in the State of Tamil Nadu.
- (xxii) S.O. 1704(E) published in Gazette of India dated the 19th July, 2010, making certain amendments in the Notification No. S.O. 2831(E) dated 4th November, 2009.
- (xxiii) S.O. 2303(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xxiv) S.O. 2016(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.

- (xxv) S.O. 1875(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xxvi) S.O. 2062(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxvii) S.O. 1954(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xxviii) S.O. 2635(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway 67 (Trichy-Bypass Section) in the State of Tamil Nadu.
- (xxix) S.O. 2916(E) published in Gazette of India dated the 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (xxx) S.O. 2381(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (xxxi) S.O. 2593(E) published in Gazette of India dated the 19th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxxii) S.O. 2595(E) published in Gazette of India dated the 19th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (xxxiii) S.O. 2670(E) published in Gazette of India dated the 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xxxiv) S.O. 2316(E) published in Gazette of India dated the 17th September, 2010, making certain amendments in the Notification No. S.O. 2479(E) dated 29th September, 2009.
- (xxxv) S.O. 2457(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xxxvi) S.O. 2581(E) published in Gazette of India dated the 18th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Chennai Port-Maduravoyal Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 2701(E) published in Gazette of India dated the 2nd November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xxxviii) S.O. 2913(E) published in Gazette of India dated the 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage)(Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.
- (xxxix) S.O. 177(E) published in Gazette of India dated the 28th January, 2011, making certain amendments in the Notification No. S.O. 1093(E) dated 14th May, 2010.

- (xi) S.O. 271(E) published in Gazette of India dated the 7th February, 2011, making certain amendments in the Notification No. S.O. 140(E) dated 20th January, 2010.
- (xli) S.O. 2372(E) and S.O. 2373(E) published in Gazette of India dated the 30th September, 2010, making certain amendments in the Notification No. S.O. 692(E) dated 26th March, 2010 and S.O. 283(E) dated 8th February, 2010.
- (xlii) S.O. 2575(E) published in Gazette of India dated the 18th October, 2010, making certain amendments in the Notification No. S.O. 1345(E) dated 9th June, 2010.
- (xlili) S.O. 2700(E) published in Gazette of India dated the 2nd November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Chennai Bypass Phase II in Tiruvallur District) in the State of Tamil Nadu.
- (xliv) S.O. 2946(E) published in Gazette of India dated the 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karaikudi Section) in the State of Tamil Nadu.
- (xlv) S.O. 2948(E) published in Gazette of India dated the 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (xlvi) S.O. 296(E) published in Gazette of India dated the 8th February, 2011, making certain amendments in the Notification No. S.O. 2013(E) dated 24th November, 2006.
- (xlvii) S.O. 273(E) published in Gazette of India dated the 7th February, 2011, making certain amendments in the Notification No. S.O. 2730(E) dated 30th October, 2009.
- (xlviii) S.O. 1047(E) published in Gazette of India dated the 10th May, 2010, containing corrigendum to the Notification No. S.O. 135(E) dated 20th January, 2010.
- (xlix) S.O. 2729(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (l) S.O. 2844(E) published in Gazette of India dated the 26th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (li) S.O. 2596(E) published in Gazette of India dated the 19th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (lii) S.O. 1348(E) published in Gazette of India dated the 9th June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26B (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (liii) S.O. 2808(E) published in Gazette of India dated the 19th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (liv) S.O. 2634(E) published in Gazette of India dated the 25th October, 2010, making certain amendments in the Notification No. S.O. 3083(E) dated 3rd December, 2009.
- (lv) S.O. 2625(E) published in Gazette of India dated the 25th October, 2010, making certain amendments in the Notification No. S.O. 1348(E) dated 9th June, 2010.

- (lvi) S.O. 2580(E) published in Gazette of India dated the 18th October, 2010, making certain amendments in the Notification No. S.O. 3213(E) dated 15th December, 2009.
- (lvii) S.O. 1953(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (lviii) S.O. 2364(E) and S.O. 2365(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (lix) S.O. 2271(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (lx) S.O. 2947(E) published in Gazette of India dated the 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (lxi) S.O. 2753(E) published in Gazette of India dated the 9th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karaikudi Section) in the State of Tamil Nadu.
- (lxii) S.O. 2731(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (lxiii) S.O. 2741(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karaikudi Section) in the State of Tamil Nadu.
- (lxiv) S.O. 2920(E) published in Gazette of India dated the 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Punjab.
- (lxv) S.O. 2923(E) published in Gazette of India dated the 10th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) in the State of Punjab.
- (lxvi) S.O. 1184(E) published in Gazette of India dated the 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Jabalpur-Lakhanadon Section) in the State of Madhya Pradesh.
- (lxvii) S.O. 1246(E) and S.O. 1247(E) published in Gazette of India dated the 31st May, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12 (Biaora-MP/Rajasthan border Section) in the State of Madhya Pradesh.
- (lxviii) S.O. 1200(E) published in Gazette of India dated the 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Bareilly-Bhopal Section) in the State of Madhya Pradesh.
- (lxix) S.O. 1358(E) published in Gazette of India dated the 13th June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhanadon Section) in the State of Madhya Pradesh.
- (lxx) S.O. 2582(E) published in Gazette of India dated the 18th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Mannuthy-Aluva Section) in the State of Kerala.

- (lxxi) S.O. 2664(E) published in Gazette of India dated the 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.
- (lxxii) S.O. 1216(E) published in Gazette of India dated the 24th May, 2010, regarding collection of user fee on mechanical vehicles for the use of permanent bridges namely, Aroor Kumbalam and Kumbalam Panangad on the National Highway No. 47 in the State of Kerala.
- (lxxiii) S.O. 2112(E) published in Gazette of India dated the 30th August, 2010, making certain amendments in the Notification No. S.O. 2646(E) dated 21st October, 2009.
- (lxxiv) S.O. 2703(E) published in Gazette of India dated the 2nd November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur-Kuttiipuram Section) in the State of Kerala.
- (lxxv) S.O. 2630(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.
- (lxxvi) S.O. 2739(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karaikudi Section) in the State of Tamil Nadu.
- (lxxvii) S.O. 2829(E) published in Gazette of India dated the 24th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 (Madurai-Ramanathapuram-Rameshwaram-Dhanuskodi Section) in the State of Tamil Nadu.
- (lxxviii) S.O. 2828(E) published in Gazette of India dated the 24th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 (Madurai-Ramanathapuram-Rameshwaram-Dhanuskodi Section) in the State of Tamil Nadu.
- (lxxix) S.O. 203(E) and S.O. 204(E) published in Gazette of India dated the 1st February, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
- (lxxx) S.O. 2367(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (lxxxi) S.O. 2953(E) published in Gazette of India dated the 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (lxxxii) S.O. 2637(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (lxxxiii) S.O. 1693(E) published in Gazette of India dated the 19th July, 2010, making certain amendments in the Notification No. S.O. 2224(E) dated 18th September, 2008.
- (lxxxiv) S.O. 2832(E) and S.O. 2833(E) published in Gazette of India dated the 24th November, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches National Highway No. 200 (Raipur-Bilaspur Section) in the State of Chhattisgarh.
- (lxxxv) S.O. 2802(E) published in Gazette of India dated the 18th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Raipur Section) in the State of Chhattisgarh.

- (lxxxvi) S.O. 1562(E) published in Gazette of India dated the 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Balasore-Baripada-Jharpokharia Section) in the State of Orissa.
- (lxxxvii) S.O. 1219(E) published in Gazette of India dated the 27th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Madhya Pradesh.
- (lxxxviii) S.O. 1667(E) published in Gazette of India dated the 21st July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 27 in the State of Madhya Pradesh.
- (lxxxix) S.O. 333(E) published in Gazette of India dated the 14th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 in the State of Madhya Pradesh.
- (xc) S.O. 335(E) published in Gazette of India dated the 14th February, 2011, making certain amendments in the Notification No. S.O. 2554(E) dated 13th October, 2010.
- (xci) S.O. 336(E) published in Gazette of India dated the 14th February, 2011, making certain amendments in the Notification No. S.O. 2788(E) dated 16th November, 2010.
- (xcii) S.O. 414(E) published in Gazette of India dated the 23rd February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 in the State of Madhya Pradesh.
- (xciii) S.O. 506(E) published in Gazette of India dated the 11th March, 2011, making certain amendments in the Notification No. S.O. 2789(E) dated 16th November, 2010.
- (xciv) S.O. 2458(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xcv) S.O. 2636(E) published in Gazette of India dated the 25th October, 2010, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 29 in the State of Uttar Pradesh.
- (xcvi) S.O. 2665(E) published in Gazette of India dated the 28th October, 2010, making certain amendments in the Notification No. S.O. 234(E) dated 18th February, 2005.
- (xcvii) S.O. 2674(E) published in Gazette of India dated the 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xcviii) S.O. 2676(E) published in Gazette of India dated the 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xcix) S.O. 2878(E) published in Gazette of India dated the 1st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lalitpur Section) in the State of Uttar Pradesh.
- (c) S.O. 2896(E) published in Gazette of India dated the 6th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Lucknow-Sitapur Section) in the State of Uttar Pradesh.
- (ci) S.O. 2924(E) published in Gazette of India dated 10th December, 2010, making certain amendments in the Notification No. S.O. 1107(E) dated 11th October, 2004.

(cii) S.O. 994(E) published in Gazette of India dated the 4th May, 2011, entrusting the stretches, mentioned therein, on different National Highways in the State of Maharashtra.

(ciii) S.O. 995(E) published in Gazette of India dated the 4th May, 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(civ) S.O. 689(E) published in Gazette of India dated the 4th April, 2011, regarding rationalization/modification of Numbering System of National Highways in India.

(2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (lxxxix) to (xciii) of (1) above.

(Placed in Library, See No. LT 5026/15/11)

(3) A copy of the Notification No. S.O. 996(E) (Hindi and English versions) published in Gazette of India dated the 4th May, 2011 making certain amendments in the Notification No. S.O. 76(E) dated 20th January, 2005 issued under the Control of National Highways (Land and Traffic) Act, 2002.

(Placed in Library, See No. LT 5027/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MUKUL ROY): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5028/15/11)

(3) A copy of the Inland Waterways Authority of India (Leavy and collection of fees and charges) Regulations, 2011 (Hindi and English versions) published in Notification No. IWAI/Cargo/184/2009 in weekly Gazette of India dated the 22nd July, 2011 under Section 36 of the Inland Waterways Authority of India Act, 1985.

(Placed in Library, See No. LT 5029/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): On behalf of my colleague, Shri D. Napoleon I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5030/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 5031/15/11)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2009-2010.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 5032/15/11)

(7) A copy each of the following Notifications (Hindi and English versions) under Section 36 of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999:-

(i) The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Rules, 2010 published in Notification No. G.S.R. 1021(E) in Gazette of India dated the 28th December, 2010.

(ii) The Board of the Trust (Amendment) Regulations, 2010 published in Notification No. G.S.R. 1022(E) in Gazette of India dated the 28th December, 2010.

(Placed in Library, See No. LT 5033/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR CHAUDHARY): I beg to lay on the Table:-

(1) A copy of the Carriage by Road Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 176(E) in Gazette of India dated the 1st March, 2011 under sub-section (3) of Section 20 of the Carriage by Road Act, 2007 together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R. 205(E) dated 10th March, 2010.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5034/15/11)

(3) A copy of the Motor Vehicles (All India Permit for Tourist Transport Operators) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 367(E) in Gazette of India dated the 9th May, 2011 under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, together with an explanatory memorandum.

(Placed in Library, See No. LT 5035/15/11)

